IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO: 196/97

Date of Decision: 19/6/1997

Smt.V.P.Inamdar	Applicant
Shri A.G.Deshpande	Advocate for Applicant
-versus-	
Union of India & Ors.	Respondent(s)
Shri S.S.Karkera	. Advocate for Respondent(s)

CORAM:

The Hon'ble Shri B.S.Hegde, Member(J)
The Hon'ble

- (1) To be referred to the Reporter or not ?>
- (2) Whether it needs to be circulated to pother Benches of the Tribunal ?

(B.S.HEGDE)
MEMBER(J).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 196/1997.

Thursday, this the 19th day of June, 1997.

Coram: Hon'ble Shri B.S. Hegde, Member(J)

Smt. V.P. Inamdar, 8, Kashinath Apartments, Near Ghantali Temple, Naupada, Thane - 400602.

... Applicant.

(By Advocate Shri A.G.Deshpande)

V/s.

1. Union of India through the Secretary, Department of Communications, Sanchar Bhavan, New Delhi - 110 OOl.

Director General,
 Department of Posts, Dak Bhavan,
 Sansad Marg,
 New Delhi - 110 COl.
 Chief Post Master General,

 Chief Post Master General Maharashtra Circle, Mumbai - 400 001.

... Respondents.

(By Advocate Shri S.S.Karkera)

ORDER (CRAL)

Per Shri B.S. Hegde, Member(J)

Heard Shri A.G.Deshpande, counsel for the applicant and Shri S.K.Karkera, counsel for the respondents.

- 2. During the course of the hearing the learned counsel for the respondents furnished a copy of the order issued by the Respondents on 18.5.1997 and stated that pursuant to the Tribunal's Judgment they have passed the following order:
 - "i) The recovery of Rs.5,633/- has not been made, hence the question of refund of recovery does not arise.
 - ii) The pay of the official has now been fixed as on 1.1.1992 taking into consideration of LSG & BCR promotion as per his/her original option.
 - iii) An amount of Rs.1,209/- (One thousand two hundred and nine only) has been drawn being the arrears of pay due to refixation and the ex-official is addressed by the Sr.Postmaster, Dadar HO today to collect the arrears.

...2.

The counsel for the applicant urged that pursuant to the above order re-fixation of pensionary benefits has not been done. In the circumstances, I hereby, direct the respondents to re-fix the pension of the applicant within a period of two months from the date of receipt of this order. The O.A. is disposed of in the above terms with no order as to costs.

(B.S.HEGDE) MEMBER(J).

В.